

Conference in 1974 at Caracas. While I support the Bill, I have got to say that the coastal guards should be fully equipped to keep a vigil on the maritime zones of India. This is one thing I would like to be satisfied.

Secondly, what is the royalty payable by the fishing vessels either by Indian citizens or foreign vessels for the catch? What is the royalty? Perhaps, the rules will take care of that.

What about the country fishermen? I come from a coastal area. My constituency is Berhampur. The country fishermen go by counting catamaran in the morning and come with the catch in the evening. If he gets catch, he sells in the market and buys rice for his meal. But what is happening is that the trawlers from the neighbouring States are also coming and poaching in this area. Therefore, you must make a provision to prevent the trawlers from entering into the territorial waters and to protect the interests of the local country fishermen who are very poor. They go on country catamarans and they catch fish. This Bill should have made a provision. If not, I would request the Hon. Minister to make note of it and see that provision is made to preserve and protect the interests of the country fishermen.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SEVENTH RE/PORT

SHRIMATI KRISHNA SAHI (Begusarai): Sir, I beg to move:

"That this House do agree with the the Twenty-seventh Report of

the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd September, 1981."

The motion was adopted.

15.01 hrs.

UNORGANISED LABOUR WELFARE FUND BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Sir, I beg to move for leave to introduce a Bill to provide for setting up a fund for the welfare of unorganised labour.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for setting up a fund for the welfare of unorganised labour."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: Sir, I introduce the Bill.

1501 hrs.

PROHIBITION OF CAPITATION FEE BILL*

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Sir, I beg to move for leave to introduce a Bill to provide for banning capitation fee charged by educational and technical colleges or institutions and for matters connected therewith.